

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 322 OF 2022.

IN THE MATTER OF

Ranjan Kumar Prasad

..... APPLICANT

VS

STATE OF BIHAR AND ORS

.... RESPONDENTS

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SI. No. 2021 Date 11.12.24

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O.A. NO. 322 OF 2022.

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VS

STATE OF BIHAR AND ORS .... RESPONDENTS

COMMITTEE REPORT ON AFFIDAVIT IN LIGHT OF THE  
ORDER DATED 10.05.2022 AND 25.11.2024.

Neeraj Narayan  
who is identified by Advocate. A.K. LAL  
solemnly affirmed that he declared contents of  
his affidavit apart from any other contents  
camp/courts etc. etc. etc. etc. etc. etc. etc.  
rule of N.P. : 1986 before me  
A.K. LAL  
JMS COURT PW

I, Neeraj Narayan, aged about 40 years, Son of Late Narayan Sharma, Resident of C-41, Housing Colony, Kankarbagh, Near Tempo Stand, P.S.- Patrakar Nagar, Patna- 800020, do hereby solemnly affirm and State as follows:-

1. That I am posted as Member Secretary in Bihar State Pollution Control Board and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.



2. That the instant application has been registered on the basis of a letter petition filed by Mr. Ranjan Kumar, wherein it has been alleged that pollution is caused by M/S Ripuraj Agro Pvt. Ltd. in Village Amodei, Distirct- Motihari. It has been further alleged that in the said village main source of income is agriculture and the village is known for its Litchi production, however due to pollution being caused by the aforesaid industry due to fly ash the people of the village are suffering from breathing problem and also loss of agriculture produces.
3. That the Hon'ble Tribunal vide its order dated 10.05.2022 constituted a joint committee of State PCB and District Magistrate, Motihari, and directed to verify the factual position; look into grievances of the applicant; and take remedial action in accordance with law.
4. That it is humbly submitted that the order dated 10.05.2022 for some reason was not in the knowledge of the State PCB and therefore the direction of the Hon'ble Tribunal contained in order dated 10.05.2022 could not be complied with. The



answering respondent tenders unconditional apology for the inconvenience caused to the Hon'ble Tribunal in light of non-compliance of the directions contained in order dated 10.05.2022.

5. That the joint committee inspected the industry on 08.12.2024 and noted the following: -

- I. The industry is operating three units in its premises, i.e, Par-boiled rice mill, Steam rice mill and Semi boiled rice mill with capacity 14 TPH, 16 TPH & 12 TPH respectively;
- II. The industry has obtained Consent-to-Operate from the State Board for all the three units;
- III. The industry has two boilers of capacity 10 TPH and 16 TPH which is attached to a chimney having height of 30 meters. For air pollution control multi cyclone and mechanical dust collector has been installed;
- IV. Closed room has been constructed for storage of rice husk;



- V. Fly-ash is taken by local dwellers for filling their low-lying area. The industry is maintaining a register in which the name of the person who takes fly ash is recorded. Further, the local dwellers are directed to reclaim the fly-ash by covering it with a layer of soil for preventing fugitive emission of the fly-ash;
- VI. The industry has installed a functional ETP of 300 KLD capacity and the treated water is re-used in the industry;
- VII. The industry has obtained permission for ground water extraction from CGWA which is valid till 15.02.2027;
- VIII. The fly-ash is taken by the local dwellers for filling the low-lying area and for use in construction of houses;
- IX. Orchids of litchi and Mango located near the industry in Sobha Tola, Pachori Tola and Tilkahni were also inspected and fly-ash were not found in the leaves of the trees. However, at few spots fly ash was found dumped, regarding which it was informed that it was dumped earlier and now the industry has stopped



dumping fly ash in compliance with the State Board directions.

A copy of the inspection report with photographs and consent granted to the industry is annexed and marked as Annexure-1.

6. That from the above findings of the joint committee inspection it appears that the industry is taking measures to control air pollution and has installed APCD (Air Pollution Control Devices) for control and prevention of air pollution and has installed ETP for control of water pollution. Further, the fly-ash is not dumped in orchids and the fly-ash is taken away by local dwellers for filling purposes.
7. That I have read the contents of the compliance affidavit and have understood the same and the annexures are true copies of its respective originals.



Asind. A2  
Identify the Deponent signature/L. L. who has signed in my presence

10/12/2024  
DEPONENT  
(Neeraj Navayan)

**VERIFICATION***Amind*

Verified at Patna on 10<sup>th</sup> day of Dec, 2024 that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from the records of the matter. ✓

*De 10/12/2024*  
DEPONENT  
( Neeraj Narayan ) ✓



## निरीक्षण प्रतिवेदन

O.A. No. 322/2022, Rajan Kumar Prasad V/S State of Bihar के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा दिनांक: 10.05.2022 एवं 25.11.2024 को पारित आदेश का अनुपालन हेतु निदेशानुसार जिला पदाधिकारी, मोतिहारी द्वारा नामित पदाधिकारी, यशवंत कुमार (वरीय उप समाहत्ता) एवं बिहार राज्य प्रदूषण नियंत्रण पर्षद् द्वारा नामित पदाधिकारी, एस.एन. ठाकुर, क्षेत्रीय पदाधिकारी, मुजफ्फरपुर के द्वारा मेसर्स रिपुराज एग्रो प्राईवेट लिमिटेड, मौजा- आमोदई, (शोभा टोला) प्रखण्ड- रामगढ़वा, जिला-पूर्वी चम्पारण का स्थल निरीक्षण दिनांक: 08.12.2024 को इकाई के प्रबंध निदेशक श्री रामेश्वर प्रसाद गुप्ता के उपस्थिति में किया गया है।

माननीय अधिकरण द्वारा गठित समिति को निर्देश दिया गया है कि शिकायत में लगाये गये आरोप का सत्यापन करते हुए तथ्यात्मक जाँच प्रतिवेदन निम्नांकित बिन्दुओं पर उपलब्ध कराया जाय, जो निम्नवत् है:-

1. उद्योग की सहमति शर्तों का अनुपालन :- मेसर्स रिपुराज एग्रो प्राईवेट लिमिटेड, द्वारा अपने परिसर में तीन इकाई क्रमशः स्थापित किया गया है, जिनके द्वारा Par-Boiled/Steam/Semi boiled rice उत्पादन किया जाता है, जिसका क्षमता क्रमशः 14 TPH, 16 TPH एवं 12 TPH है। इन इकाईयों को पर्षद् द्वारा संचालनार्थ सहमति आदेश (CTO) क्रमशः 31.05.2027, 31.05.2029 एवं 10.08.2028 तक सशर्त निर्गत किया गया है। निरीक्षण के क्रम में इकाई उत्पादनरत पाया गया। सहमति शर्तों का अनुपालन निम्नवत् किया जा रहा है :-
  - I. इकाई के पास दो ब्यॉलर 10 TPH एवं 16 TPH हैं, जिससे जुड़े चिमनी की ऊँचाई 30 मीटर है। ब्यॉलर में ईंधन के रूप में धान का भूसा उपयोग किया जाता है। वायु प्रदूषण नियंत्रण के लिए चिमनी के साथ Multi cyclone एवं Mechanical dust collector लगाया गया है (फोटोग्राफ संलग्न)। दोनों चिमनी से हो रहे उत्सर्जन में कार्बन पार्टिकल्स (राख का कण) निकलते हुए नहीं पाया गया है (फोटोग्राफ संलग्न)।
  - II. मील से जनित धान भूसा का भंडारण करने के लिए बंद कक्ष बनाया गया है।
  - III. वायु प्रदूषण नियंत्रण व्यवस्था के द्वारा संग्रहित भूसा के राख को नमी (Wet) करने के पश्चात् ट्रैक्टर द्वारा तारपोलीन से ढँक कर निम्न भूतल को भरने के लिए बाहर भेजा जाता है।
  - IV. स्थानीय लोगों द्वारा अपने निम्न भूतल को भरने के लिए इकाई से अनुरोध कर राख प्राप्त किया जाता है। निदेशानुसार इकाई प्रबंधक द्वारा उन लोगों का नाम अपने रजिस्टर में अंकित करते हैं तथा उनको निदेश देते हैं कि राख डालने के बाद ऊपर से मिट्टी का एक लेयर से ढकेंगे ताकि हवा में नहीं फैले।
  - V. मील से जनित औद्योगिक वहिस्राव के उपचार हेतु 300 KLD क्षमता का वहिस्राव उपचार संयंत्र (ETP) लगाया गया है एवं संचालन किया जाता है। संयंत्र द्वारा उपचारित वहिस्राव का गुणवत्ता मानक सीमा के अधीन है (छायाप्रति संलग्न)। उपचारित वहिस्राव को under ground pucca tank में जमा किया जाता है एवं परिसर के अंदर पुनः उपयोग किया जाता है। औद्योगिक वहिस्राव इकाई परिसर के बाहर



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निरीक्षण करते हुए नहीं पाया गया है। इकाई के परिधि भाग में बलवा तालाब स्थित है जिसका सतह लगभग 2 एकड़ है। तालाब में हरा जल कुम्भी पाया गया (फोटोग्राफ संलग्न)।

11. भूमेयन एवं निगरानी के लिए इकाई द्वारा CGWA से अनापत्ति प्रमाण-पत्र (No. 1502/2027) प्राप्त किया गया है जिसका वैधता अवधि 15.02.2027 तक है।

इस प्रकार से इकाई द्वारा सहमति शर्तों का अनुपालन किया जा रहा है।

- 2. पलाई ऐश का उपयोग और निष्पादन का तरीका :- इकाई से जनित पलाई ऐश का उपयोग स्थानीय लोग द्वारा निम्न भूतल एवं मकान निर्माण के क्रम में भरने के लिए उपयोग किया जाता है। इकाई परिसर से राख को भीगों कर ट्रैक्टर द्वारा तारपोलीन से ढँक कर बाहर ले जाया जाता है। राख से भरने के बाद ऊपर से मिट्टी का एक लेयर डाला जाता है ताकि हवा के साथ वातावरण में नहीं फैले।
- 3. संबंधित बगीचों के नुकसान का आकलन :- इकाई के पास शोभा टोला, आनांदई, पकड़ो टोला एवं लालकहनी में लगे लीची एवं आम के बगीचों का निरीक्षण किया गया। पेड़ों के फल से इकाई का राख नहीं पाया गया है, जिससे प्रतीत होता है कि इकाई के पलाई ऐश से इन बगीचों का नुकसान नहीं है (फोटोग्राफ संलग्न)। इन बगीचों में कई स्थानों पर विंगत कर्म में डाले गये राख का देर पाया गया है। श्री गुप्ता द्वारा अवगत कराया गया कि पहले अपने बगीचों में राख डालते थे परन्तु अब पार्षद द्वारा दिये गये निर्देश का पालन किया जा रहा है।

*[Handwritten Signature]*  
08.12.24

क्षेत्रीय प्रदाधिकारी  
विमान राख प्रदूषण नियंत्रण पर्यद  
गुजपफरपुर

*[Handwritten Signature]*  
08.12.24

वरीय उप समाहर्ता  
मोतिहारी  
पूर्वी चम्पारण



निरीक्षण प्रतिवेदन

O.A. No. 322/2022, Rajan Kumar Prasad V/S State of Bihar के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा दिनांक: 10.05.2022 एवं 25.11.2024 को पारित आदेश का अनुपालन हेतु निदेशानुसार जिला पदाधिकारी, मोतिहारी द्वारा नामित पदाधिकारी, यशवंत कुमार (वरीय उप समाहर्ता) एवं बिहार राज्य प्रदूषण नियंत्रण पर्षद द्वारा नामित पदाधिकारी, एस.एन. ठाकुर, क्षेत्रीय पदाधिकारी, मुजफ्फरपुर के द्वारा मेसर्स रिपुराज एग्रो प्राईवेट लिमिटेड, मौजा— आमोदई, (शोभा टोला) प्रखण्ड— रामगढ़वा, जिला—पूर्वी चम्पारण का स्थल निरीक्षण दिनांक: 08.12.2024 को इकाई के प्रबंध निदेशक श्री रामेश्वर प्रसाद गुप्ता के उपस्थिति में किया गया है।

माननीय अधिकरण द्वारा गठित समिति को निर्देश दिया गया है कि शिकायत में लगाये गये आरोप का सत्यापन करते हुए तथ्यात्मक जाँच प्रतिवेदन निम्नांकित बिन्दुओं पर उपलब्ध करायी जाय, जो निम्नवत् हैं:—

1. उद्योग की सहमति शर्तों का अनुपालन :— मेसर्स रिपुराज एग्रो प्राईवेट लिमिटेड, द्वारा अपने परिसर में तीन इकाई क्रमशः स्थापित किया गया है, जिनके द्वारा Par-Boiled/Steam/Semi boiled rice उत्पादन किया जाता है, जिसका क्षमता क्रमशः 14 TPH, 16 TPH एवं 12 TPH है। इन इकाईयों को पर्षद द्वारा संचालनार्थ सहमति आदेश (CTO) क्रमशः 31.05.2027, 31.05.2029 एवं 10.08.2028 तक सशर्त निर्गत किया गया है। निरीक्षण के क्रम में इकाई उत्पादनरत पाया गया। सहमति शर्तों का अनुपालन निम्नवत् किया जा रहा है :—
  - I. इकाई के पास दो ब्यॉलर 10 TPH एवं 16 TPH है, जिससे जुड़े चिमनी की ऊँचाई 30 मीटर है। ब्यॉलर में ईंधन के रूप में धान का भूसा उपयोग किया जाता है। वायु प्रदूषण नियंत्रण के लिए चिमनी के साथ Multi cyclone एवं Mechanical dust collector लगाया गया है (फोटोग्राफ संलग्न)। दोनो चिमनी से हो रहे उत्सर्जन में कार्बन पार्टिकल्स (राख का कण) निकलते हुए नहीं पाया गया है (फोटोग्राफ संलग्न)।
  - II. मील से जनित धान भूसा का भंडारण करने के लिए बंद कक्ष बनाया गया है।
  - III. वायु प्रदूषण नियंत्रण व्यवस्था के द्वारा संग्रहित भूसा के राख को नमी (Wet) करने के पश्चात् ट्रैक्टर द्वारा तारपोलीन से ढँक कर निम्न भूतल को भरने के लिए बाहर भेजा जाता है।
  - IV. स्थानीय लोगों द्वारा अपने निम्न भूतल को भरने के लिए इकाई से अनुरोध कर राख प्राप्त किया जाता है। निदेशानुसार इकाई प्रबंधक द्वारा उनलोगों का नाम अग्ने रजिस्टर में अंकित करते हैं तथा उनको निदेश देते हैं कि राख डालने के बाद ऊपर से मिट्टी का एक लेयर से ढकेंगे ताकि हवा में नहीं फैले।
  - V. मील से जनित औद्योगिक वहिस्राव के उपचार हेतु 300 KLD क्षमता का वहिस्राव उपचार संयंत्र (ETP) लगाया गया है एवं संचालन किया जाता है। संयंत्र द्वारा उपचारित वहिस्राव का गुणवत्ता मानक सीमा के अधीन है (छायाप्रति संलग्न)। उपचारित वहिस्राव को under ground pucca tank में जमा किया जाता है एवं परिसर के अंदर पुनः उपयोग किया जाता है। औद्योगिक वहिस्राव इकाई परिसर के बाहर

निस्सारित करते हुए नहीं पाया गया है। इकाई के पश्चिम भाग में बेलवा तालाब स्थित है, जिसका रकवा लगभग 2 एकड़ है। तालाब में हरा जल कुम्भी पाया गया (फोटोग्राफ संलग्न)।

VI. भूमिगत जल निकासी के लिए इकाई द्वारा CGWA से अनापत्ति प्रमाण-पत्र (NOC) प्राप्त किया गया है, जिसका वैधता अवधि 15.02.2027 तक है।

इस प्रकार से इकाई द्वारा सहमति शर्तों का अनुपालन किया जा रहा है।

2. **फलाई ऐश का उपयोग और निष्पादन का तरीका :-** इकाई से जनित फलाई ऐश का उपयोग स्थानीय लोग द्वारा निम्न भूतल एवं मकान निर्माण के क्रम में भरने के लिए उपयोग किया जाता है। इकाई परिसर से राख को भीगों कर ट्रैक्टर द्वारा तारपोलीन से ढँक कर बाहर ले जाया जाता है। राख से भरने के बाद ऊपर से मिट्टी का एक लेयर डाला जाता है ताकि हवा के साथ वातावरण में नहीं फैले।
3. **संबंधित बगीचों के नुकसान का आकलन :-** इकाई के पास शोभा टोला, आमोदई, पचौड़ी टोला एवं तीलकहनी में लगे लीची एवं आम के बगीचों का निरीक्षण किया गया। पेड़ों के पत्ते पर इकाई का राख नहीं पाया गया है, जिससे प्रतीत होता है कि इकाई के फलाई ऐश से इन बगीचों का नुकसान नहीं है (फोटोग्राफ संलग्न)। इन बगीचों में कई स्थानों पर विगत वर्षों में डाले गये राख का ढेर पाया गया है। श्री गुप्ता द्वारा अवगत कराया गया कि पहले अपने बगीचों में राख डालते थे परन्तु अब पर्षद् द्वारा दिये गये निदेश का पालन किया जा रहा है।

क्षेत्रीय पदाधिकारी  
बिहार राज्य प्रदूषण नियंत्रण पर्षद्  
मुजफ्फरपुर

वरीय उप समाहर्ता  
मोतिहारी  
पूर्वी चम्पारण

1



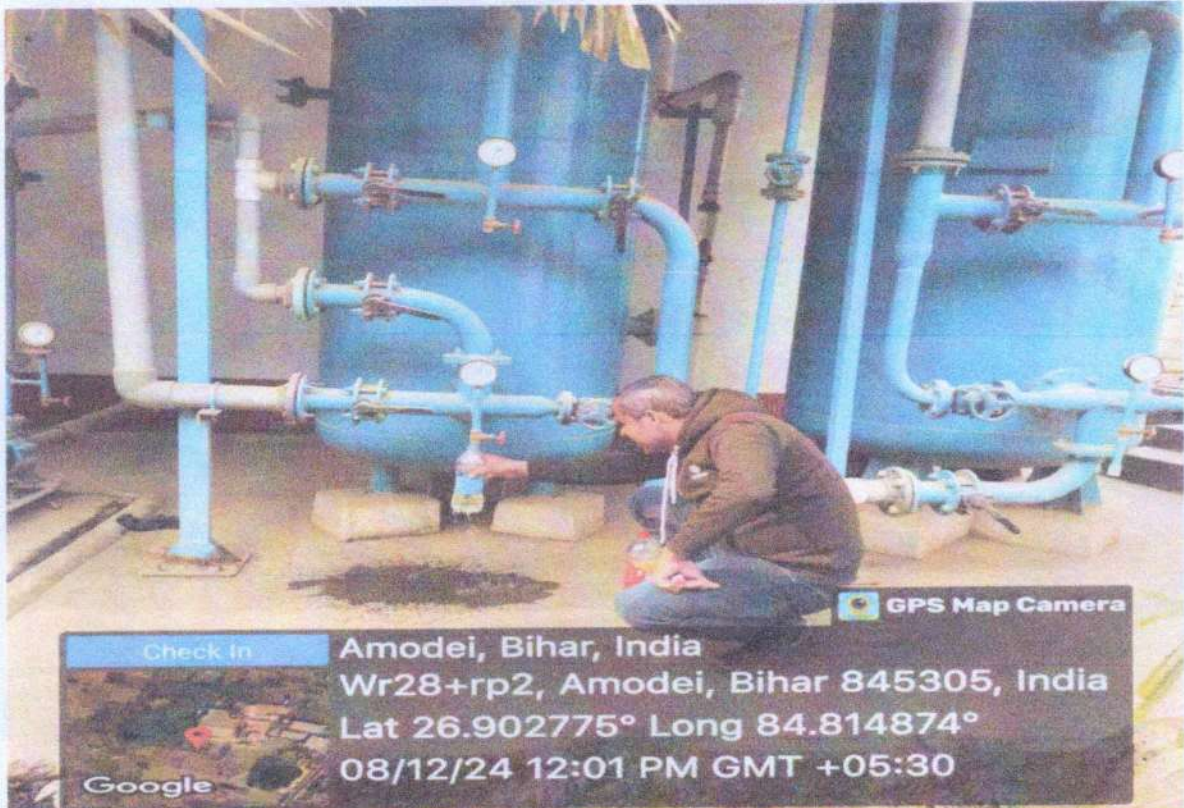
2



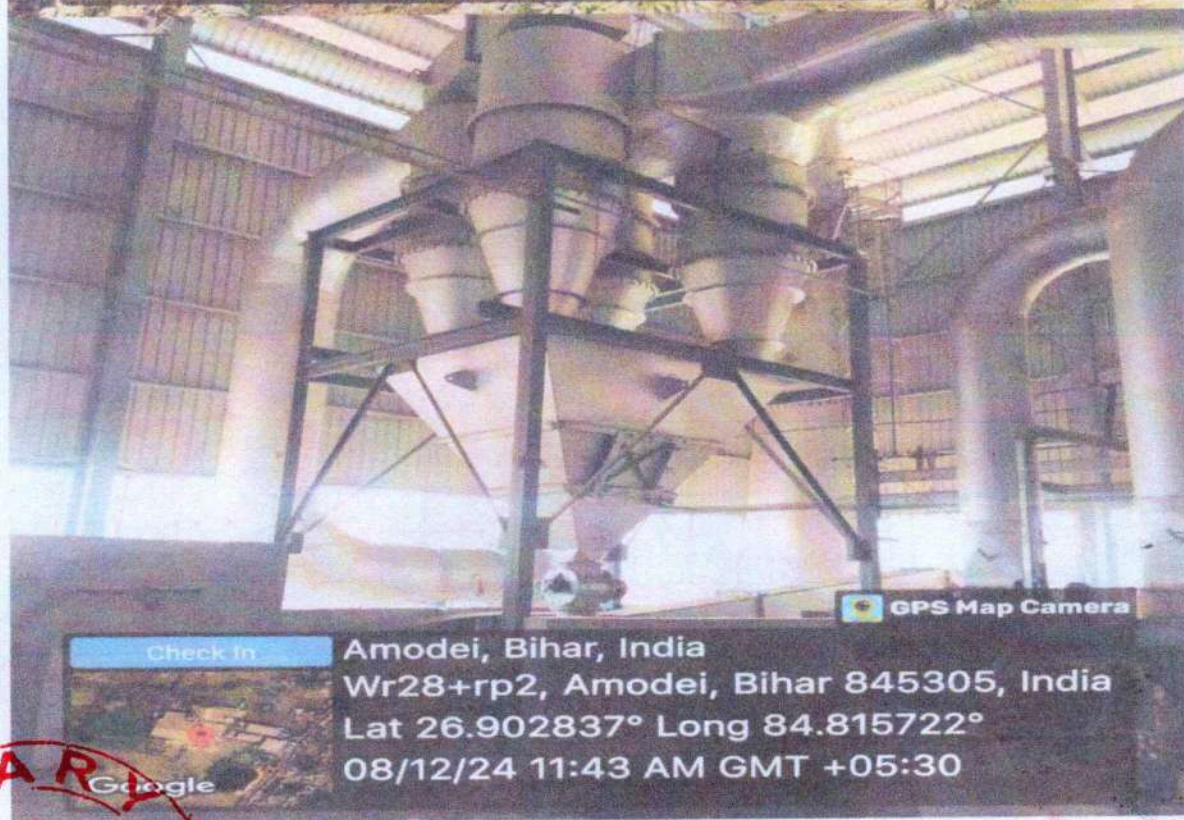
Mechanical dust collector,

Underground water tank for storage of treated effluent for reuse inside the premises & fire fighting.

3

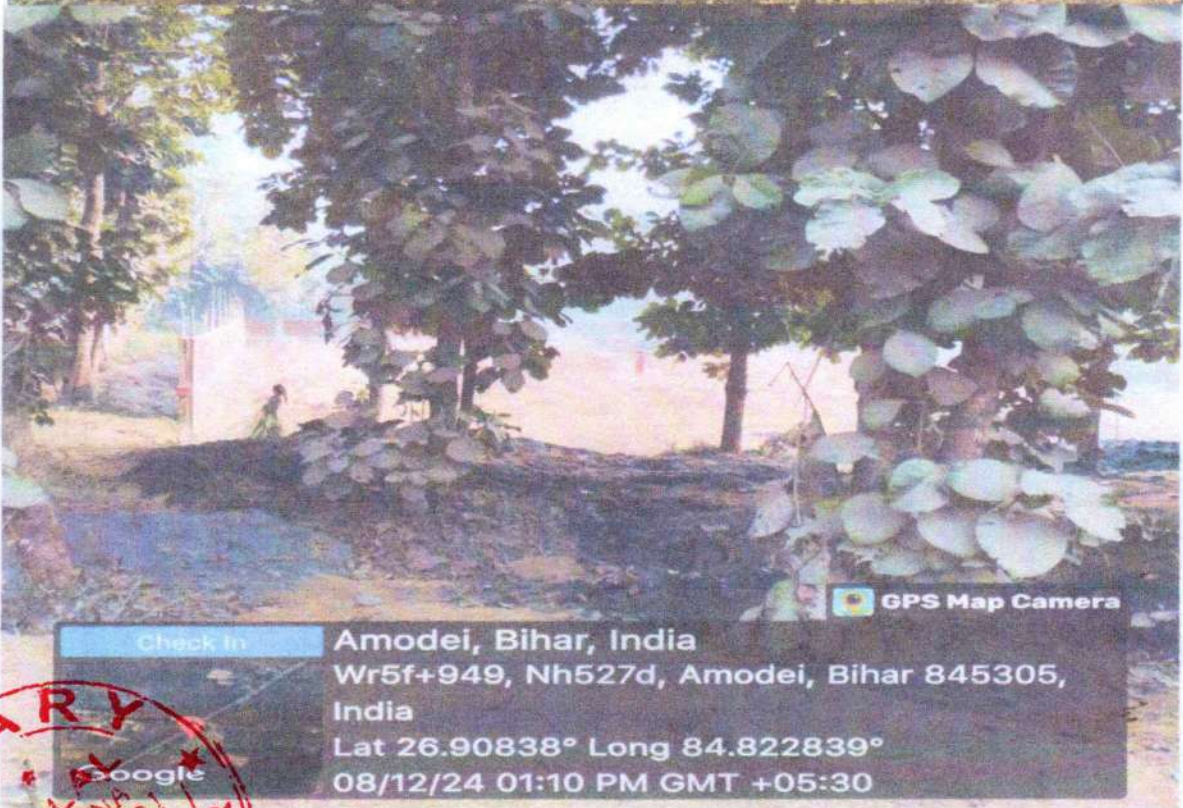
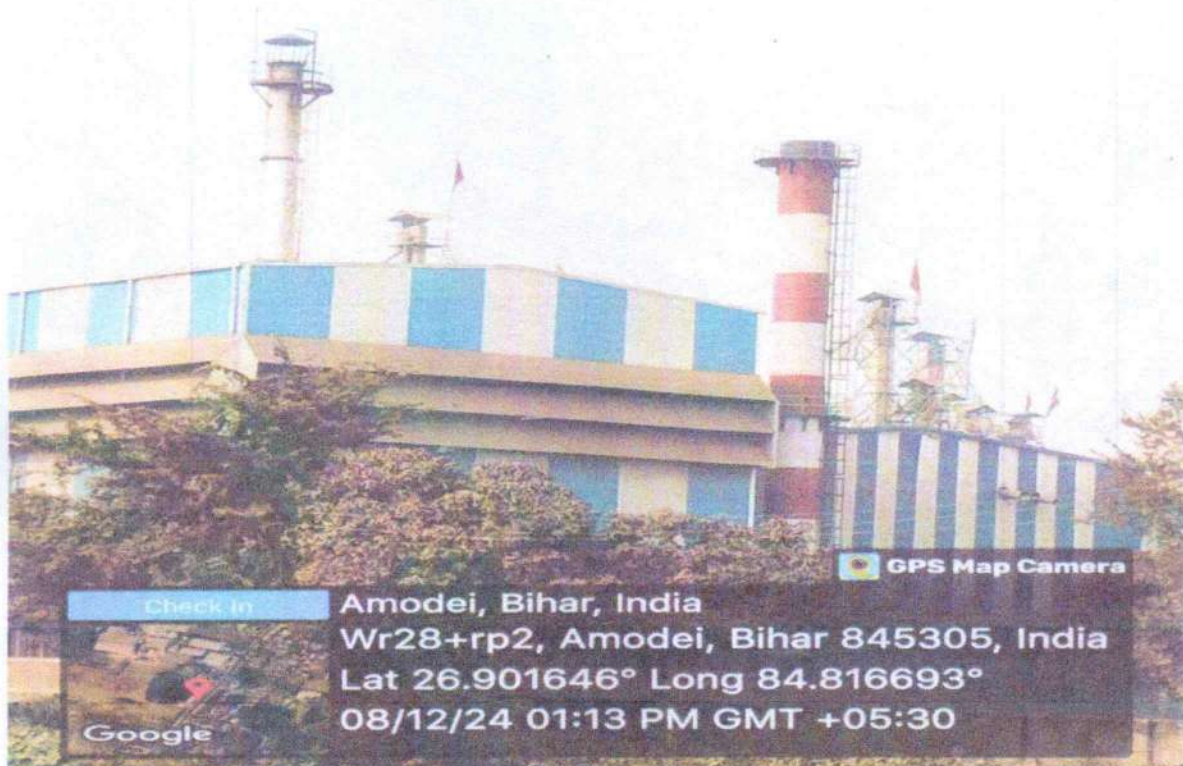


4



**NOTARY**  
 A. K. LAL  
 Dist. - PATNA  
 Reg No - 1883J  
 Exp. dt. - 29.05.2027  
 GOVT OF BIHAR

ETP part, collecting the treated effluent sample.  
 ② Multi cyclone for ash collection.



**NOTARY**  
**NA. K. LAI**  
 Distt. - PATINA  
 Reg. No. - 18833  
 Exp. dt. - 29.05.2027  
**GOVT OF BIHAR**

check top visible during operation of the plant.  
 Ash is dumping for filling low land.

7



8

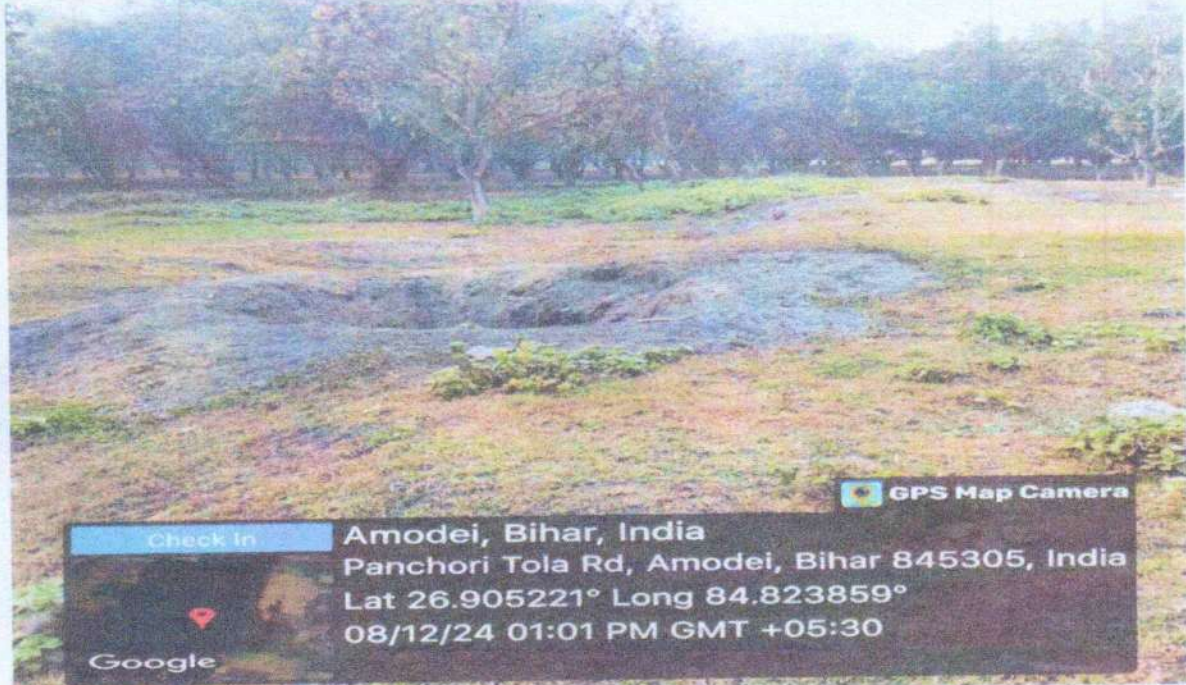


7 Belwa pond in west of unit.

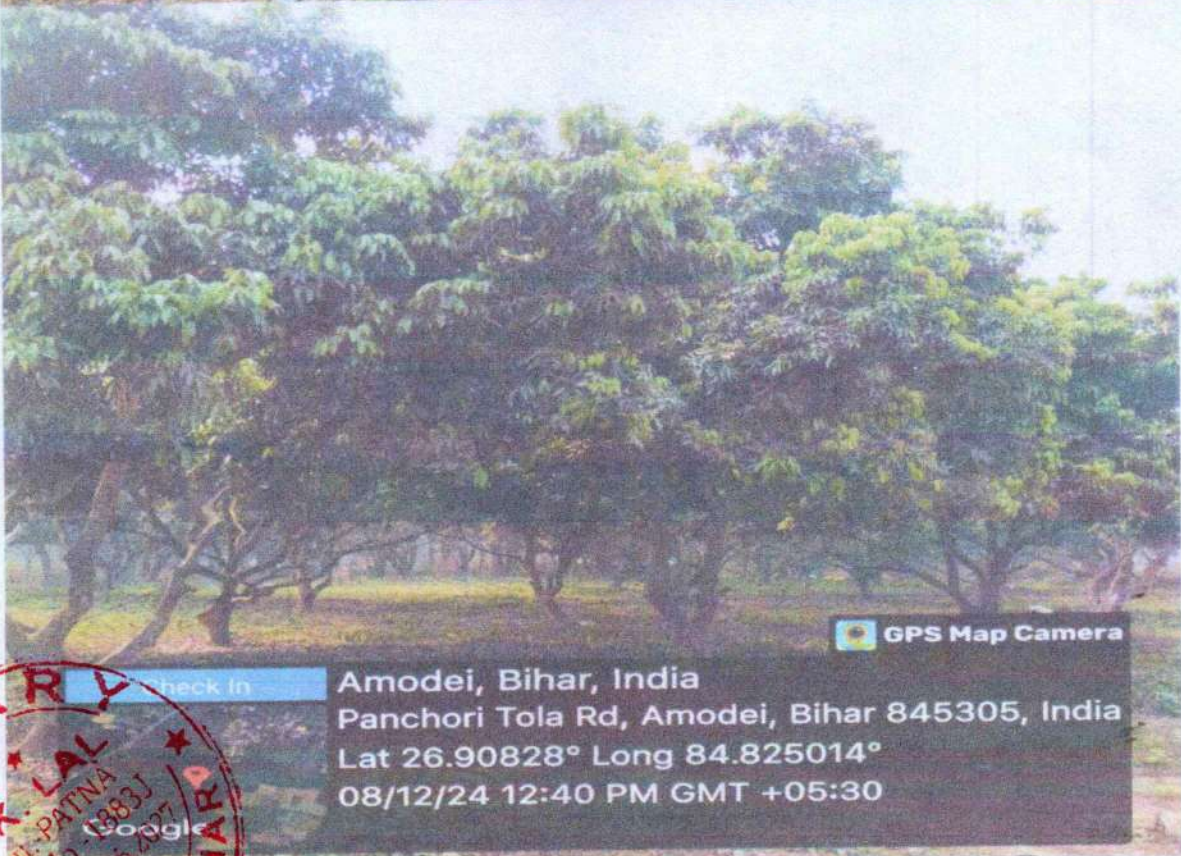
8 Orchard (Mango)



9



10



NOTARY  
 A. K. LAL  
 Dist. - PATNA  
 Reg. No. 13883J  
 Exp. dt. - 29.05.2027  
 GOVT. OF BIHAR

Ash dump found in field among orchard.  
 Litchi orchard.



(11)

(11)

Mango orchard.





# SHIVA TEST HOUSE

(Serving since 1988)



TC-10532

RECOGNISED AS ENVIRONMENTAL LABORATORY BY MoEFCC, GOVT. OF INDIA, UNDER ENVIRONMENT (PROTECTION) ACT 1986, DEPTT. OF INDUSTRY, FORESTS & ENVIRONMENT, GOVT. OF BIHAR AND BIHAR STATE POLLUTION CONTROL BOARD

## TEST REPORT

Ref. No. 5TH/TR/23-24/9109	Dt: 07.02.2024	Customer Ref. No.: NIL	Dt: 01.02.2024		
a] Name and address of the Customer	Ripuraj Agro Private Limited NH-527D, Village & Post- Amodel Anchal- Ramgarhwa East Champaran Raxaul – 845433				
b] Details of Sample	ETP Outlet Sample from Ripuraj Agro Pvt. Ltd., Raxaul				
c] Sample Collected by	Customer				
d] Details of Sample Container (No. & Type of Container)	Plastic Bottle (02)				
e] Sample Quantity	2 Litres				
f] Sample Code	E-9109				
g] Sample Condition on Receipt	Fit for Analysis				
h] Items required to be tested	As per request				
i] Whether any specific Method of Test has been suggested by the customer	No				
j] Date of receiving the sample in Laboratory	01.02.24				
k] Analysis Start Date / Analysis Completion Date	01.02.24 / 06.02.24				
S. N.	Parameters	Unit	Method of Test	Limit as per E (P) Rules Schedule VI	Result
1.	pH at 25°C	---	IS 3025 (Part-11)	5.5 to 9.0	8.07
2.	Total Suspended Solids	mg/l.	IS 3025(Part-17)	100.00	21.0
3.	Oil & Grease	mg/l.	IS 3025 (Part-39)	10.00	1.0
4.	B.O.D. (3 days at 27°C)	mg/l.	IS 3025 (Part-44)	30.00	20.0
5.	C.O.D.	mg/l.	APHA 5220 B	250.00	128.0



SHIBESHWAR PRASAD  
Digitally signed by SHIBESHWAR PRASAD  
Date: 2024.02.07  
15:56:52 +05'30'

Verified by:  
Dr. Shibeshwar Prasad  
Technical Manager

Shreyasee Prasad  
Digitally signed by Shreyasee Prasad  
Date: 2024.02.07  
15:58:09 +05'30'

Authorized Signatory  
Dr. (Mrs.) Shreyasee Prasad  
Quality Manager

– END OF TEST REPORT –

- This report applies only to sample tested as above.
- Total Liability of our Laboratory is limited to invoiced amount.
- Test Report endorsed only the tests and not the product certificate.
- Test Report can not be reproduced partially or full for legal/court purpose without written permission of the Laboratory.

Contact us : 122-C, Aastha, Road No. 5A, Patliputra Colony, Patna – 800 013 (Bihar)  
Mob. +918676886249 ; +919431047908 Email: shupatna@yahoo.co.in  
Website: www.shivatest.com ; www.shivatesthouse.com





# SHIVA TEST HOUSE

(Serving since 1988)

RECOGNISED AS ENVIRONMENTAL LABORATORY BY MoEFCC, GOVT. OF INDIA, UNDER ENVIRONMENT (PROTECTION) ACT 1986, DEPTT. OF INDUSTRY, FORESTS & ENVIRONMENT, GOVT. OF BIHAR AND BIHAR STATE POLLUTION CONTROL BOARD

## TEST REPORT

Ref. No. STH/TR/23-24/9109(A)	Dt : 07.02.2024	Customer Ref. No.: NIL	Dt : 01.02.2024		
[a] Name and address of the Customer	Ripuraj Agro Private Limited NH-527D, Village & Post- Amodei Anchal- Ramgarhwa East Champaran Raxaul - 845433				
[b] Details of Sample	ETP Outlet Sample from Ripuraj Agro Pvt. Ltd., Raxaul				
[c] Sample Collected by	Customer				
[d] Details of Sample Container (No. & Type of Container)	Plastic Bottle (02)				
[e] Sample Quantity	2 Litres				
[f] Sample Code	E-9109				
[g] Sample Condition on Receipt	Fit for Analysis				
[h] Items required to be tested	As per request				
[i] Whether any specific Method of Test has been suggested by the customer	No				
[j] Date of receiving the sample in Laboratory	01.02.24				
[k] Analysis Start Date / Analysis Completion Date	01.02.24 / 06.02.24				
S. N.	Parameters	Unit	Method of Test	Limit as per E (P) Rules Schedule VI	Result
1.	Total Dissolved Solids (TDS)	mg/l.	IS 3025 (Part-16)	Not Specified	715.0



SHIBESHWAR PRASAD  
AR PRASAD

Digitally signed by  
SHIBESHWAR PRASAD  
Date: 2024.02.07  
15:57:02 +05'30'

Verified by :  
Dr. Shiveshwar Prasad  
Technical Manager

Shreyasee  
Prasad

Digitally signed by  
Shreyasee Prasad  
Date: 2024.02.07  
15:58:22 +05'30'

Authorized Signatory  
Dr. (Mrs.) Shreyasee Prasad  
Owner Manager

— END OF TEST REPORT —

1. This report applies only to sample tested as above.
2. Total Liability of our Laboratory is limited to invoiced amount.
3. Test Report endorsed only the tests and not the product certificate.
4. Test Report can not be reproduced, partially or full for legal/court purpose without written permission of the Laboratory.

Contact us : 122-C, Astha, Road No. 5A, Patliputra Colony, Patna - 800 013 (Bihar)  
Mob. +918676886249 ; +919431047908 Email : [shpatna1@yahoo.co.in](mailto:shpatna1@yahoo.co.in) ; [info@shivatest.com](mailto:info@shivatest.com)  
Website : [www.shivatest.com](http://www.shivatest.com) ; [www.shivatesthouse.com](http://www.shivatesthouse.com)





## BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,

PATLIPUTRA, Patna – 800 010

Ref. No.- 715

Patna, dated- 02/5/23

### DISCHARGE CONSENT ORDER

With reference to the online application no: 6293075, resubmitted dated: 15.03.2023, Previous CTO copy valid up to: 31.05.2022, environmental compensation amount Rs. 6666/- deposited online dated: 07.07.2022, inspection report dated: 22.04.2023, of M/S Ripuraj Agro Pvt Ltd, Mauza-Amodei, At & P.O & P.S-Raxaul, Dist-East Champaran for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/alterd/ existing outlet(s) for discharge of trade effluent and/or domestic sewage {Capacity: Par-boiled Rice- 14 MT/hour} Mauza-Amodei, At & P.O & P.S-Raxaul, Dist-East Champaran for the period of up to 31.05.2027 with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, Storage and Import. of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act,1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall make effort to maintain no trade effluent discharge outside the plant premises and **Zero Liquid Discharge shall be adopted** by re-using the treated effluent. Water consumption shall be reduced by adopting 3 R's (reduce, reuse and recycle) concept;
- 6 That, they shall ensure quality of treated effluent as prescribed under the Rules and analysis report shall be submitted to the Board on yearly basis;
- 7 That, they shall submit copy of permission letter for actual extraction of groundwater issued by CGWA;
- 8 The boiler blow down water (whatever generated) shall be soften by lime treatment and shall be used in washing/gardening purposes;
- 9 That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;

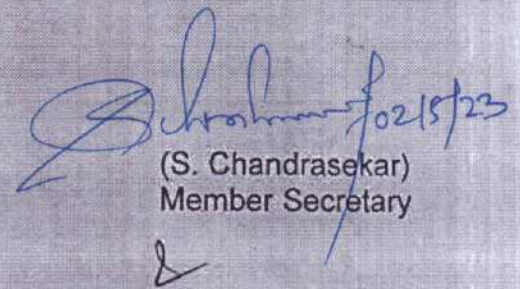
- 10 That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall;
- 11 They shall comply with effluent standards as prescribed under the Rules as below:

Parameter	Limiting value for concentration in mg/l, except for pH		
	Inland surface water	Public sewer	Land for irrigation
pH	5.5-9.0	5.5-9.0	5.5-9.0
Suspended solids	100	600	200
Oil & Grease	10	20	10
BOD (3 days at 27°C)	30	350	100
COD	250	-	-

- 12 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;
- 13 That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 14 That, not withstand any thing stated above, the applicant/unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 15 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/ documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Sri Ripu Raman, Director,  
M/S Ripuraj Agro Pvt Ltd,,  
Mauza-Amodei, At-Amodei, Anchal-Ramghrwa  
Dist-East Champaran- 845433.

  
(S. Chandrasekar)  
Member Secretary



**BIHAR STATE POLLUTION CONTROL BOARD**  
**PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,**  
**PATLIPUTRA, Patna - 800 010**

Ref. No.- 314.

Patna, dated- 02/5/23

**EMISSION CONSENT ORDER**


With reference to the online application no: 6293075, resubmitted dated: 15.03.2023, Previous CTO copy valid up to: 31.05.2022, environmental compensation amount Rs. 6666/- deposited online dated: 07.07.2022, inspection report dated: 22.04.2023, of M/S Ripuraj Agro Pvt Ltd, Mauza-Amodei, At & P.O & P.S-Raxaul, Dist-East Champaran for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant {Capacity: Par-boiled Rice- 14 MT/hour} Mauza-Amodei, At & P.O & P.S-Raxaul, Dist-East Champaran for the period of up to 31.05.2027 with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall submit AAQ & SMR report (including noise level) to the Board and they shall ensure that parameter should be within the prescribed limit;
- 6 That, they should provide a closed room type enclosure for blowing & storage of rice husk. This room type enclosure shall be closed from all sides and have an access door for loading/handling of rice husk. A vent above roof level of enclosed room shall be provided and this vent should be connected to a bag-filter to arrest/filter the fine dust particles. No activity regarding blowing & storage of rice husk shall be carried out outside the said enclosure;
- 7 That, the stack height of chimney attached to husk fired boiler should be as prescribed under the E (P) Rules, 1986 and it should be equipped with adequate dust collection system. Particulate matter emission shall be as prescribed under the Rules;
- 8 That the unit shall transport their husk ash in wet condition covering by tarpoline for land filling or other uses.
- 9 That husk ash shall be covered with a layer of soil to avoid fugitive emission in the atmosphere.

- 10 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;
- 11 That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 12 That, notwithstanding any thing stated above, the applicant/unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under;
- 13 That, tree plantation in vacant space shall be done and maintained; and
- 14 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/ documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Sri Ripu Raman, Director,  
M/S Ripuraj Agro Pvt Ltd.,  
Mauza-Amodei, At-Amodei, Anchal-Ramghrwa  
Dist-East Champaran- 845433.

  
(S. Chandrasekar)  
Member Secretary



## BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Industrial Area, Patliputra, Patna - 800 010  
EPABX - 0612-2261250/2262265, Fax - 0612-2261050

E-mail-bspcb@yahoo.com, Website - <http://bspcb.bih.nic.in>

Ref. No. 1565

Patna, dated: 10/8/23

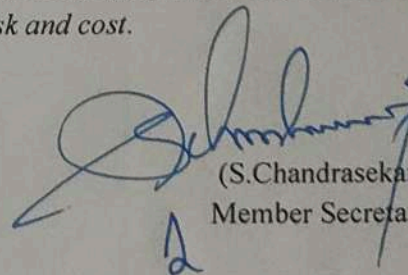
### EMISSION CONSENT ORDER

With reference to the online application ID. 7938370, dated 20.07.2023 of M/s Ripuraj Agro Private Ltd Unit III, At- Amodei, Po.+Ps.-Ramgarwa, Dist.-East Champaran for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their Steamed Rice Mill (Steamed rice-12 MT/hr.) plant at Mauza-Amodei, At-NH-28A, Amodei, Raxaul, Po.-Amodei, Dist.-East Champaran for the period of five years from the date of issue with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31A of the Air (Prevention & Control of Pollution) Act,1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act ,
2. That, he/they shall comply with the requirements of rule 14 of the Environment(Protection) Rules, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes (Management, Handling & Tran boundary Movement) Rules, 2008; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act,1991,whichever is applicable;
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.
5. That, the unit shall submit Ambient Air Quality (AAQ), Stack Monitoring Report (SMR) every year and that shall conform to the standard as prescribed.
6. That, the ash & the husk shall be stored inside the campus carefully and shall be disposed of properly.
7. That, the ash of the oven attached to the stack shall be cleaned at least once in every week, so that ash emission through the stack be minimized.
8. That, the unit shall submit Environmental Statement of each financial year by 30<sup>th</sup> September every year.
9. That, this CTO is granted on basis of undertaking up-loaded and subject to the condition that in the event of any information/ documents submitted are found false or misleading at any stage, this CTO shall be revoked and legal action shall be initiated which may include closure and/or shifting to a suitable location at proponent's risk and cost.

To,

Sri Ripu Raman,  
M/s Ripuraj Agro Private Ltd Unit III,  
At- Amodei, Po.+Ps.-Ramgarwa,  
Dist.-East Champaran

  
(S.Chandrasekar)  
Member Secretary

EPABX-0612-2261250 / 2262265, Fax-0612-2261050

E-mail-bspcb@yahoo.com, Website - <http://bspcb.bih.nic.in>



# BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Industrial Area, Patliputra, Patna - 800 010

EPABX - 0612-2261250/2262265, Fax - 0612-2261050

E-mail-bspceb@yahoo.com, Website - <http://bspceb.bih.nic.in>

Ref. No. 1566

Patna, dated:- 10/8/23

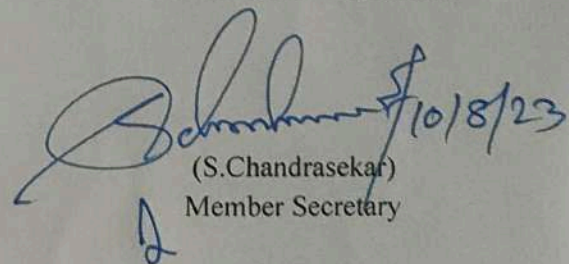
## DISCHARGE CONSENT ORDER

With reference to the online application ID. 7938370, dated 20.07.2023 of M/s Ripuraj Agro Private Ltd Unit III, At- Amodei, Po.+Ps.-Ramgarwa, Dist.-East Champaran for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/alterd/existing outlet(s) for discharge of trade effluent and/or domestic sewage from Steamed Rice Mill (Steamed rice-12 MT/hr.) plant at Mauza-Amodei, At-NH-28A, Amodei, Raxaul, Po.-Amodei, Dist.-East Champaran for the period of five years from the date of issue with the following conditions:

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24,31 and 33A of the Water (Prevention & Control of Pollution) Act,1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
- 2 That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes and other wastes (Management, & Transboundary Movement) Rules, 2016; rules 4,5,7,8,10,11, 12,13, 15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act,1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.
- 5 *That, the unit shall keep the quality of its domestic/trade effluents within the prescribed standard.*
- 6 *That, they shall operate their effluent Treatment Plant regularly and submit effluent analysis report of its final effluent annually.*
- 7 *That, housekeeping shall be maintained and the solid wastes shall be managed properly so there shall be no nuisance in and around the plant.*
- 8 *That, the plantation shall be done & maintained.*
- 9 *That, the ash & the husk shall be stored inside the campus and disposed of properly so that there shall not be any nuisance from the plant.*
- 10 *That, Environmental Statement for every financial year shall be submitted by 30<sup>th</sup> September of the following year*

To,

Sri Ripu Raman,  
M/s Ripuraj Agro Private Ltd Unit III,  
At- Amodei, Po.+Ps.-Ramgarwa,  
Dist.-East Champaran

  
(S.Chandrasekar)  
Member Secretary

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**BIHAR STATE POLLUTION CONTROL BOARD**  
**PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,**  
**PATLIPUTRA, Patna – 800 010**

Ref. No.-1140

Patna, dated- 21.6.24.

**EMISSION CONSENT ORDER**

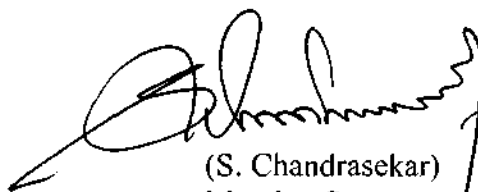
With reference to the online application no: 9340743, dated: 27.05.2024, Previous CTO copy valid up to: 21.05.2024, undertaking for CTO dated: 05.01.2024 of M/S Ripuraj Agro Pvt. Ltd. (Unit-2), At- Amodei, P.O-Raxaul, Anchal- Ramgadhawa, Dist-East Champaran 845305 for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to operate his/their industrial plant (Unit-2, Steamed Rice mill of Capacity: 16 MT/Hr.) At- NH 28A Village- Amodei, P.O-Raxaul, Anchal- Ramgadhawa, Dist- East Champaran for the period up to 31.05.2029 with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall submit monitoring report of all stacks connected to bag houses etc every year to the board within consent period. particulate matter emission from the stack shall not exceed 150 mg/Nm<sup>3</sup> (for capacity 1 to 3 T/Hr.) and 100 mg/Nm<sup>3</sup> (for capacity > 3 T/Hr.) as prescribed in the Rules;
- 6 That, they should provide a closed room type enclosure for blowing & storage of rice husk. This room type enclosure shall be closed from all sides and have an access door for loading/handling of rice husk. A vent above roof level of enclosed room shall be provided and this vent should be connected to a bag-filter to arrest/filter the fine dust particles. No activity regarding blowing & storage of rice husk shall be carried out outside the said enclosure;

- 7 That, the stack height of chimney attached to husk fired boiler should be as prescribed under the E (P) Rules, 1986 and it should be equipped with adequate dust collection system. Particulate matter emission shall be as prescribed under the Rules;
- 8 That, the unit shall maintain the record of ash disposal. If the unit gives ash to any local person, they will collect request letter.
- 9 That the unit will give instruction to ash receiving person to cover ash by soil immediately, so that ash could not fly in the atmosphere;
- 10 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;
- 11 That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 12 That, not withstand any thing stated above, the applicant/unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under;
- 13 That, tree plantation in vacant space shall be done and maintained; and
- 14 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/ documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Sri Ripu Raman,  
M/S Ripuraj Agro Pvt. Ltd. (Unit-2),  
At- Amodei, P.O-Raxaul, Anchal- Ramgadhawa,  
Dist- East Champaran 845305.

  
(S. Chandrasekar)  
Member Secretary  
21/6/24



**BIHAR STATE POLLUTION CONTROL BOARD**  
**PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,**  
**PATLIPUTRA, Patna – 800 010**

Ref. No.- 1141

Patna, dated- 21.6.24.

**DISCHARGE CONSENT ORDER**

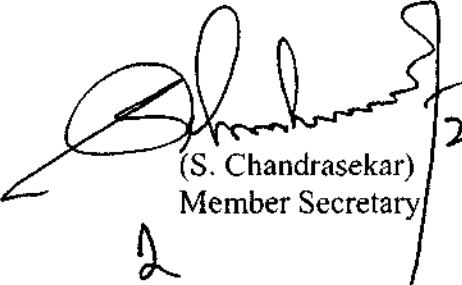
With reference to the online application no: 9340743, dated: 27.05.2024, Previous CTO copy valid up to: 21.05.2024, undertaking for CTO dated: 05.01.2024 of M/S Ripuraj Agro Pvt. Ltd. (Unit-2), At- Amodei, P.O-Raxaul, Anchal- Ramgadhawa, Dist-East Champaran 845305 for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to operate his/their industrial plant (Unit-2, Steamed Rice mill of Capacity: 16 MT/Hr.) At- NH 28A Village- Amodei, P.O-Raxaul, Anchal- Ramgadhawa, Dist- East Champaran for the period up to 31.05.2029 with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous and Other Wastes (Management & Transboundary Movement), Rules 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall make effort to maintain that no trade effluent from the unit shall be discharged outside the plant premises and **Zero Liquid Discharge shall be adopted** by re-using the treated effluent. Water consumption shall be reduced by adopting 3 'R's (reduce, reuse and recycle) concept;
- 6 That, the unit may store the treated excess effluent into pucca pond to use for irrigation purpose in dry season;
- 7 That, they shall ensure quality of treated effluent as prescribed under the Rules and analysis report shall be submitted to the Board on yearly basis;
- 8 That, they shall submit copy of permission letter for extraction of under ground water issued by CGWA;
- 9 That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;

- 10 That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall;
- 11 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;
- 12 That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 13 That, not withstand any thing stated above, the applicant/unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 14 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/ documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Sri Ripu Raman,  
M/S Ripuraj Agro Pvt. Ltd. (Unit-2),  
At- Amodei, P.O-Raxaul, Anchal- Ramgadhawa,  
Dist- East Champaran 845305.

  
(S. Chandrasekar)  
Member Secretary  
21/6/24